

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.416/PUN/2018

निर्धारण वर्ष / Assessment Year : 2012-13

M/s. Suraj Estate Developers,
12, Royal Courts, Punch Bunglow,
Shahupuri, Kolhapur

PAN : AAJFS8992A

.....अपीलार्थी / Appellant

बनाम / V/s.

ACIT (Central) Circle,
Kolhapur

.....प्रत्यर्थी / Respondent

Assessee by : Shri Gurar Phadnis
Revenue by : Shri Vishal A. Makawane

सुनवाई की तारीख / Date of Hearing : 23-09-2020

घोषणा की तारीख / Date of Pronouncement : 23-09-2020

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee against the order dated 02-01-2018 passed by the Commissioner of Income Tax (Appeals)-11 Pune ['CIT(A)'] for assessment year 2012-13.

2. Shri Gurar Phadnis, the ld. AR submitted that the assessee wishes to withdraw the appeal in view of having filed application under Vivad Se Vishwas Scheme proof of which the Form No. 3 is enclosed before this Tribunal.

3. Shri Vishal A. Makawane, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 23rd September, 2020.

Sd/-
(R.S. Syal)
VICE PRESIDENT

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 23rd September, 2020.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-11, Pune
4. The Pr. CIT (Central), Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.
//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune